The following Act of Parliament received the assent of the President on the 12th February, 2024 and is hereby published for general information:—

THE CONSTITUTION (JAMMU AND KASHMIR) SCHEDULED TRIBES ORDER (AMENDMENT) ACT, 2024

No. 3 OF 2024

[12th February, 2024.]


Be it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:

1. This Act may be called the Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Act, 2024.

2. In the Constitution (Jammu and Kashmir) Scheduled Tribes Order, 1989, for the Schedule, the following Schedule shall be substituted, namely:—
"THE SCHEDULE

PART I.—Union territory of Jammu and Kashmir

1. Bakarwal
2. Balti
3. Beda
4. Bot, Boto
5. Brokpa, Drokpa, Dard, Shin
6. Changpa
7. Gadda Brahmin
8. Gaddi
9. Garra
10. Gujjar
11. Koli
12. Mon
13. Paddari Tribe
14. Pahari Ethnic Group
15. Purigpa

PART II.—Union territory of Ladakh

1. Bakarwal
2. Balti
3. Beda
4. Bot, Boto
5. Brokpa, Drokpa, Dard, Shin
6. Changpa
7. Gaddi
8. Garra
9. Gujjar
10. Mon
11. Purigpa
12. Sippi."

DR. RAJIV MANI,
Secretary to the Govt. of India.